

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

Item No. 104  
CAA-81/ND/2020

**IN THE MATTER OF:**

**M/s. FPL Pumps and Spares Pvt. Ltd.**

**...PETITIONER**

**Section**

**Under Section 230-232**

**Order delivered on 11.12.2020  
(Virtual Hearing)**

**Coram:**

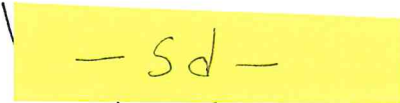
**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)  
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Applicant**

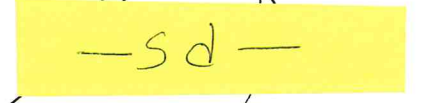
**:Mr. Pradeep K. Mittal, Advocate.**

**ORDER**

This is a second motion petition relating to scheme of amalgamation of group companies. The Learned Counsel for the Petitioner is directed to take steps to give public notice of hearing of this matter in the Business Standard (English) Delhi Edition and Business Standard (Hindi) Delhi Edition Newspapers within next 45 days and serve copy on the Regulators i.e., RD/OL, ROC and Income Tax Department and the Sectorial Regulators if any. Matter is adjourned to 09.02.2021.



**(V.K. Subburaj)  
Member (T)**



**(P.S.N. Prasad)  
Member (J)**